

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 50/AM15
SCHEDULED TO BE HELD ON 11.03.2015
(HELD ON 25.03.2015)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 50/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' which was scheduled to be held on 11.03.2015, was held on 25.03.2015 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Smt. Chander Kanta Pandey, FTDO

2. The Committee confirmed Minutes of NC Meeting No. 49/AM15 held on 04.03.2015.

3.. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-248	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status:
NC No.:50/AM15 Dated: 25.03.2015	HQ F. No. 01/87/162//00007/AM15/DES-VII	Deferred

Request: Allow quantity against Import Item No. 10 (Miscellaneous Chemicals) under SION A – 1663 (Rubber Products) for export product "All Types Steel Truck Radial Tyres (Tube Type)".

Decision: Technical Representative of DIPP present in the meeting informed that they issued a D/L No. 12/1/2014 –TSW dated 01.09.2014 to ATMA seeking certain information.

ATMA sought for some time to provide requisite information, but they still have not provided the requisite information.

In view of above, the Committee decided to issue **Final Reminder** to ATMA giving 15 days time for submission of information, failing which their request for review of SION will be rejected.

Deferred for four weeks.


डॉ० ललित बि० सिंघल, आई.टी.एस.
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Case No. A-249	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status:
NC No.:50/AM15 Dated: 25.03.2015	HQ F. No. 01/87/162//00153/AM14/DES-VII	Deferred

Request: Amendment in the description of Import Item No. 6 of SION A – 1663; Import Item No. 4 of SION A-1722 and SION A-1665 (Rubber Products)

Decision: The amendments of above SIONs are co-related with the information as asked for in Case No. A-248 above from ATMA

Deferred for four weeks.

Case No. A-250	PARADISE POLYMERS LTD.	HQ F. No. 01/87/050/00196/AM14/DES-VII	Status: Deferred
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 0310744316 dated 06.08.2013	RLA F. No. 03/95/040/00370/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310744316 dated 06.08.2013

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-251	BAYER MATERIALSCIENCE PVT. LTD.	HQ F. No. 01/87/050/00076/AM15/DES-VII	Status: Deferred
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 0310771923 dated 25.02.2014	RLA F. No. 03/94/040/00978/AM14	

Request: Inclusion of Import Item No. 3 – Triethyl Phosphate left out by NC against Advance Authorization No. 0310771923 dated 25.02.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 23.12.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

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Case No. A-252	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00018/AM15/DES-VII	Status: Deferred
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 0510384978 dated 25.04.2014	RLA F. No. 05/24/040/00489/AM14	

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-253	WACKER METROARK CHEMICALS PVT. LTD.	HQ F. No. 01/87/050/00330/AM09/DES-VII	Status: Deferred
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 0210115461 dated 29.07.2008	RLA F. No. 02/24/040/00092/AM09	

Request: Amendment in the description of Import Item No. 3 of Export Product No. 3 against Advance Authorization No. 0210115461 dated 29.07.2008

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 04.02.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-254	GUJARAT CRAFT INDUSTRIES LTD.	HQ F. No. 01/87/050/00547/AM14/DES-VII	Status: Deferred
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 0810129718 dated 14.03.2014	RLA F. No. 08/24/040/00558/AM14	

Request: Allowing the same quantity for Import Items against Advance Authorization No. 0810129718 dated 14.03.2014 as given by NC against Advance Authorization No. 0810093728 dated 04.11.2010

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.02.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

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Case No. A-255	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/87/162/00068/AM15/DES-VII	Status: Approved
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 0510258498 dated 15.02.2010	RLA F. No. 05/24/040/00472/AM10	

Request: Fixation of adhoc norms with amendment in the description of Export Product against Advance Authorization No. 0510258498 dated 15.02.2010

Decision: The Committee considered the request of firm and decided to fix following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Industrial Nitrocellulose containing 20+/-1% Acetyl Tri Butyl Citrate (ATBC) WET	1 MT	Acetyl Tri Butyl Citrate	0.200 MT

Note: It was observed that the licence has already been expired, hence above stated amendment is approved only for regularization purpose. No further export / import is to be allowed.

Case No. A-256	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: Deferred
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 0510376612 dated 20.01.2014	RLA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

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Case No. A-257	EASTMAN RECLAMATIONS	HQ F. No. 01/87/050/00132/AM14/DES-VII	Status: Deferred
NC No.:50/AM15 Dated: 25.03.2015	Adv. Lic. No. 3010094325 dated 03.06.2013	RLA F. No. 30/24/040/00009/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094325 dated 03.06.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 10.02.2015. Comments awaited from DIPP.

Deferred for three weeks.

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ONLINE CASES

Case No.: 1/50/87-ALC1/2014	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date: 50/87-ALC1/2014 25.03.2015	Status: Approved
HQ File :01/87/050/00464/AM15/	RLA File :09/24/040/00026/AM13/	Lic.No/Date: 0910052902 07.06.2012	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 25/87-ALC1/2012 dated 19.09.2012 in Case No. 9/17/87-ALC1/2012, following adhoc norms are approved:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
LIPESA 1541 (Non-Volatile solids 40+/-2%)	1 kg	FLOQUAT FL 4000	0.6125 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.: 31/7/87-ALC1/2013	Party Name: K.R.T. POLYMERS,	Meet No/Date: 50/87-ALC1/2014 25.03.2015	Status: Deferred
HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date: 3210062205 11.04.2013	Defer Date: 08.04.2015
Decision: In response to D/L dated 12.06.2013 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013, 03.03.2014 and 28.10.2014. Comments awaited from D/o C&PC.			

Case No.: 1/10/87-ALC1/2014	Party Name: BLF POLYMERS PRIVATE LIMITED	Meet No/Date: 50/87-ALC1/2014 25.03.2015	Status: Deferred
HQ File :01/87/050/00089/AM15/	RLA File :56/24/040/00030/AM14/	Lic.No/Date: 5610003324 05.12.2013	Defer Date: 08.04.2015
Decision: In response to D/L dated 27.10.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.			

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4	Case No.:15/49/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00467/AM14/	RLA File :08/24/040/00439/AM14/	Lic.No/Date:0810127815 08.01.2014	Defer Date:22.04.2015
Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 11.11.2014 and 12.01.2015 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

5	Case No.:2/33/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00307/AM15/	RLA File :15/24/040/00013/AM14/	Lic.No/Date:1510021433 07.03.2014	Defer Date:08.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.				

6	Case No.:9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	Defer Date:22.04.2015
Decision: A D/L No. 46011/62/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.09.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

7	Case No.:2/14/87-ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00112/AM15/	RLA File :05/23/040/00008/AM15/	Lic.No/Date:0510384217 16.04.2014	Defer Date:08.04.2015
Decision: In response to D/L dated 07.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.				

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8	Case No.:1/12/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:50/87- ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00093/AM15/	RLA File :02/24/040/00003/AM15/	Lic.No/Date:0210203005 07.05.2014	Defer Date:08.04.2015
Decision: In response to D/L dated 08.09.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.				

9	Case No.:3/22/87-ALC1/2014	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:50/87- ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00191/AM15/	RLA File :03/94/040/00092/AM15/	Lic.No/Date:0310781090 08.05.2014	Defer Date:08.04.2015
Decision: In response to D/L dated 17.10.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.11.2014. Comments awaited from D/o C&PC.				

10	Case No.:10/14/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:50/87- ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	Defer Date:08.04.2015
Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.11.2014. Comments awaited from D/o C&PC.				

11	Case No.:2/24/87-ALC1/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:50/87- ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00212/AM15/	RLA File :05/24/040/00434/AM14/	Lic.No/Date:0510386973 21.05.2014	Defer Date:08.04.2015
Decision: In response to that D/L dated 29.10.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.				

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12	Case No.:9/21/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	Defer Date:08.04.2015
Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2014. Comments awaited from D/o C&PC.				

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13	Case No.:4/21/87-ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00157/AM15/	RLA File :05/23/040/00136/AM15/	Lic.No/Date:0510389169 27.06.2014	Defer Date:08.04.2015
Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.				

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14	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	Defer Date:08.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments awaited from D/o C&PC.				

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15	Case No.:14/22/87-ALC1/2014	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00202/AM15/	RLA File :04/24/040/00084/AM15/	Lic.No/Date:0410159057 22.07.2014	Defer Date:08.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014 and 07.01.2015. Comments awaited from D/o C&PC.				

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16	Case No.:22/30/87-ALC1/2014	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00244/AM15/	RLA File :04/24/040/00085/AM15/	Lic.No/Date:0410159121 30.07.2014	Defer Date:08.04.2015
Decision: In response to D/L dated 18.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.				

17	Case No.:26/30/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00248/AM15/	RLA File :05/24/040/00222/AM15/	Lic.No/Date:0510390643 21.08.2014	Defer Date:22.04.2015
Decision: A D/L No. 46011/32/2012-PC.II dated 17.02.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

18	Case No.:25/47/87-ALC1/2014	Party Name:AAKASH POLYFILMS LIMITED	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00449/AM15/	RLA File :52/24/040/00027/AM15/	Lic.No/Date:5210041212 26.08.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

19	Case No.:30/30/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00252/AM15/	RLA File :07/24/040/00192/AM15/	Lic.No/Date:0710106569 27.08.2014	Defer Date:08.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 24.10.2014. Comments awaited from D/o C&PC.				

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20	Case No.:20/32/87-ALC1/2014	Party Name:RISHI TECHTEX LTD	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00296/AM15/	RLA File :03/95/040/00471/AM15/	Lic.No/Date:0310788796 05.09.2014	Defer Date:08.04.2015
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.				

21	Case No.:47/30/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00269/AM15/	RLA File :34/24/040/00145/AM15/	Lic.No/Date:3410040542 12.09.2014	Defer Date:08.04.2015
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.				

22	Case No.:21/36/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00330/AM15/	RLA File :31/83/040/00139/AM15/	Lic.No/Date:3110064912 22.09.2014	Defer Date:08.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

23	Case No.:26/32/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00302/AM15/	RLA File :34/24/040/00153/AM15/	Lic.No/Date:3410040569 23.09.2014	Defer Date:08.04.2015
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.				

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नई दिल्ली - 110002

	Case No.:22/36/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
24	HQ File :01/87/050/00331/AM15/	RLA File :31/83/040/00141/AM15/	Lic.No/Date:3110064924 25.09.2014	Defer Date:08.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

	Case No.:14/42/87-ALC1/2014	Party Name:ROLEX RECLAIM PVT.LTD.	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
25	HQ File :01/87/050/00355/AM15/	RLA File :24/24/040/00011/AM15/	Lic.No/Date:2410041590 25.09.2014	Defer Date:22.04.2015
Decision: A D/L No. 7/12/2015-TSW dated 27.01.2015 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

	Case No.:28/32/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
26	HQ File :01/87/050/00304/AM15/	RLA File :34/24/040/00166/AM15/	Lic.No/Date:3410040583 29.09.2014	Defer Date:08.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 11.11.2014. Comments awaited from D/o C&PC.				

	Case No.:3/43/87-ALC1/2014	Party Name:R.R.KABEL LIMITED,	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
27	HQ File :01/87/050/00395/AM15/	RLA File :03/95/040/00808/AM14/	Lic.No/Date:0310789963 07.10.2014	Defer Date:08.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.				

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28	Case No.:2/30/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00224/AM15/	RLA File :31/83/040/00142/AM15/	Lic.No/Date:3110064954 08.10.2014	Defer Date:08.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

29	Case No.:15/42/87-ALC1/2014	Party Name:ROLEX RECLAIM PVT.LTD.	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00356/AM15/	RLA File :24/24/040/00013/AM15/	Lic.No/Date:2410041610 21.10.2014	Defer Date:22.04.2015
Decision: A D/L No. 7/12/2015-TSW dated 27.01.2015 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

30	Case No.:5/47/87-ALC1/2014	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00429/AM15/	RLA File :03/94/040/00688/AM15/	Lic.No/Date:0310790672 31.10.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

31	Case No.:2/47/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00426/AM15/	RLA File :03/94/040/00428/AM15/	Lic.No/Date:0310791148 17.11.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

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Case No.:23/42/87-ALC1/2014	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:50/87- ALC1/2014 25.03.2015	Status: Approved
HQ File :01/87/050/00364/AM15/	RLA File :02/24/040/00150/AM15/	Lic.No/Date:0210205194 18.11.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/2/2008-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
15% Carbon Filled PTFE Seal – Pacmaan Style NA 220	1 kg	Relevant 15% Carbon Filled PTFE Resin	4.90 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:7/47/87-ALC1/2014	Party Name:ASHA CELLULOSE (I) PVT LTD	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
33 HQ File :01/87/050/00431/AM15/	RLA File :03/94/040/00787/AM15/	Lic.No/Date:0310791194 18.11.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.			

Case No.:11/47/87-ALC1/2014	Party Name:RENEWSYS INDIA PRIVATE LIMITED	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
34 HQ File :01/87/050/00435/AM15/	RLA File :03/95/040/00671/AM15/	Lic.No/Date:0310791256 20.11.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.			

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35	Case No.:8/47/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00432/AM15/	RLA File :03/95/040/00388/AM15/	Lic.No/Date:0310791349 24.11.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

36	Case No.:4/47/87-ALC1/2014	Party Name:KONNARK POLYMER PVT. LTD	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00428/AM15/	RLA File :03/94/040/00554/AM15/	Lic.No/Date:0310791455 26.11.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

37	Case No.:1/47/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00425/AM15/	RLA File :03/94/040/00413/AM15/	Lic.No/Date:0310791540 28.11.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

38	Case No.:24/47/87-ALC1/2014	Party Name:PATTU INDUSTRIES	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00448/AM15/	RLA File :25/24/040/00002/AM15/	Lic.No/Date:2510004377 28.11.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

39	Case No.:12/47/87-ALC1/2014	Party Name:RAJIV PLASTIC INDUSTRIES	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00436/AM15/	RLA File :03/95/040/00689/AM15/	Lic.No/Date:0310791618 02.12.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

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40	Case No.:3/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00338/AM15/	RLA File :03/95/040/00621/AM15/	Lic.No/Date:0310791640 03.12.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC.				

41	Case No.:9/47/87-ALC1/2014	Party Name:YASH ENTERPRISES	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00433/AM15/	RLA File :03/95/040/00595/AM15/	Lic.No/Date:0310791655 03.12.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

42	Case No.:10/47/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00434/AM15/	RLA File :03/95/040/00624/AM15/	Lic.No/Date:0310791641 03.12.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

43	Case No.:14/47/87-ALC1/2014	Party Name:IMPEL EXPORTS	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00438/AM15/	RLA File :07/24/040/00315/AM15/	Lic.No/Date:0710107128 05.12.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

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44	Case No.:13/47/87-ALC1/2014	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00437/AM15/	RLA File :03/95/040/00768/AM15/	Lic.No/Date:0310791993 15.12.2014	Defer Date:22.04.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

45	Case No.:18/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00442/AM15/	RLA File :08/24/040/00364/AM15/	Lic.No/Date:0810134169 30.12.2014	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

46	Case No.:21/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00445/AM15/	RLA File :08/24/040/00376/AM15/	Lic.No/Date:0810134245 05.01.2015	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

47	Case No.:19/47/87-ALC1/2014	Party Name:GUNJAN PAINTS LIMITED	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00443/AM15/	RLA File :08/24/040/00374/AM15/	Lic.No/Date:0810134259 06.01.2015	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

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48	Case No.:22/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00446/AM15/	RLA File :08/24/040/00379/AM15/	Lic.No/Date:0810134260 06.01.2015	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

49	Case No.:23/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00447/AM15/	RLA File :08/24/040/00389/AM15/	Lic.No/Date:0810134383 22.01.2015	Defer Date:15.04.2015
Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

50	Case No.:2/50/87-ALC1/2014	Party Name:DEV RESINS PVT. LTD.,	Meet No/Date:50/87-ALC1/2014 25.03.2015	Status: Deferred
	HQ File :01/87/050/00465/AM15/	RLA File :22/24/040/00083/AM15/	Lic.No/Date:2210015196 26.02.2015	Defer Date:22.04.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Meeting ended with thanks to Chair and all participants.

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